

# FORM - A

## **PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/s MONOREX PVT LTD**

### RELEVANT PARTICULARS

1.	Name of corporate debtor	<b>MONOREX PVT LTD</b>
2.	Date of incorporation of corporate debtor	09-12-2011
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Chennai (Tamil Nadu)
4.	Corporate Identity No.of corporate debtor	CIN: U17121TN2011PTC083498
5.	Address of the registered office and principal office (if any) of corporate debtor	No.29, KNS Estate, Karpagambal Nagar, Mylapore, Chennai, Tamil Nadu. 600004, India
6.	Insolvency commencement date in respect of corporate debtor	27th February, 2019
7.	Estimated date of closure of insolvency resolution process	26th August, 2019
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>M. Murugesan</b> <b>IBBI/IPA-002/IP-NO.0527/2017-2018/11679</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>M. Murugesan,</b> Block C, 3 D, Aishwaryam Apartments, 102/103, Barakka Road, Secretariat Colony, Kilpauk, Chennai, Tamil Nadu 600010. Email: vasamu60@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<b>M. Murugesan,</b> 5th Floor, Krishna Complex, 46B, South Boag Road, T Nagar, Chennai, Tamil Nadu 600 017. Email: monorex.cirp@gmail.com
11.	Last date for submission of claims	<b>18th March 2019</b>
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	<b>Not applicable</b>
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	<b>Not applicable</b>
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	<b>Web link:</b> <b><a href="http://www.ibbi.gov.in/downloadform.html">http://www.ibbi.gov.in/downloadform.html</a></b> <b>Physical Address-same as point 10 above</b>

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of **M/s.Monorex Pvt Ltd, Chennai on 27th February, 2019.**

The creditors of M/s.Monorex Pvt Ltd, Chennai are hereby called upon to submit their claims with proof on or before **18th March 2019** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Place: Chennai  
Date : 06/03/2019

Sd/-  
**M.Murugesan**  
**Interim Resolution Professional**